

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76252 of 2014
Service Tax Appeal No.76253 of 2014
Service Tax Appeal No.76254 of 2014

(Arising out of Order-in-Appeal Nos.44-46/RAN/2014 dated 18.06.2014 passed by Commissioner (Appeals) of Central Excise & Service Tax, Ranchi)

Commissioner of Central Excise & Service Tax, Ranchi
C.R.Building, 5A Main Road, Ranchi-834001

Appellant

VERSUS

M/s Dhurwa Takniki Shramik Sahyog Samity Limited
DT-2563, Dhurwa, Ranchi-834004, Jharkhand

M/s Nayasarai Shramik Sahyog Samity Limited
M/s Jan Jagriti Shramik Sahyog Samity Limited

Respondent

APPEARANCE :

Shri S.Mukhopadhyay, Authorized Representative for the Appellant
Shri S.P.Majumder, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76374-76376/2024

DATE OF HEARING : 19.07.2024
DATE OF DECISION : 19.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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